

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:2127

ANSWERED ON:07.12.2011

MANDATORY PUBLICATION OF RTI INFORMATION ON DOPT WEBSITE

Nahata Smt. P. Jaya Prada;Shekhar Shri Neeraj;Singh Shri Yashvir

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) whether the Government proposes to make it mandatory that information sought under RTI Act shall be posted online on websites of DoPT and the organization from which it has been sought in view of large scale assaults on RTI activists in the country;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor;
- (d) whether the Government also proposes to make it mandatory to publish all the information suo motu in case an information-seeker is attacked or assaulted in major national newspapers;
- (e) if so, the details thereof; and
- (f) if not, the reasons therefor?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE.(SHRI V. NARAYANASAMY)

(a) to (f): The Government set up a Task Force in May, 2011 to inter-alia examine the provision of Section 4(1)(b) and to recommend guidelines for disclosure to be made at various levels of administration, under the RTI Act. One of the recommendations of the Task Force is that all public authorities should proactively disclose RTI queries appeals received and their responses.

The report of the Task Force is yet to be accepted by the Government.